



**BEFORE THE NATIONAL GREEN TRIBUNAL**

**WESTERN ZONE AT PUNE**

ORIGINAL APPLICATION NO.18 OF 2023 (WZ)

**IN THE MATTER OF:**

Umesh Jagannath Phadte

..... Appellant

V/s

Goa Coastal Zone Management Authority

And Ors

..... Respondents

**PRELIMINARY REPLY AFFIDAVIT ON BEHALF OF**

**RESPONDENT NO.1, THE GOA COASTAL ZONE**

**MANAGEMENT AUTHORITY**

I, DR GEETA S. NAGVENKAR, major in age, and The Member Secretary of Goa Coastal Zone Management Authority; do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of Goa Coastal Zone Management Authority, and I am conversant with the facts and circumstances of the present case. Further I say that I have taken charge of this office from the

22/12/2022. Furthermore, I am competent to swear and file the present Affidavit on behalf of Respondent No.1 on the basis of records and information available with the Respected Authority.

2. That Respondent No.1, i.e. Goa Coastal Zone Management Authority is filing the present short Reply Affidavit to the abovementioned Appeal to place on record the outcome of the Orders and as per the directions of this Hon'ble Court via in the Order dated 24/02/2023.
3. That the Respondent reserves her rights to file a detailed parawise reply if the petition is admitted.
4. That Goa Paryavaran Savrakshan Sangharsh Samitee had filed an application before the National Green Tribunal seeking enforcement of the Order of the Hon'ble Tribunal dated 02/11/2017 in Original Application No. 23/2014.
5. That by the Order dated 02/11/2017, the Tribunal had directed the Goa Coastal Zone Management Authority



(GCZMA), to take action against temporary structures constructed along the Beaches of Morjim, Mandrem, Galgibag and Agonda without specific permission from GCZMA in the No Development Zone (NDZ).

6. That the Hon'ble NGT vide Order dated 25/02/2019, interalia appointed a Three Member Committee comprising of The Deputy Conservator of Wildlife, Goa, the Member Secretary, Goa State Pollution Control Board and The Member Secretary, GCZMA, with The Deputy Conservator of Wildlife as the Nodal Agency for compliance and coordination. Accordingly, a report was to be furnished to the National Green Tribunal (NGT) within a period of one month.
7. That the Three Member Committee as constituted by the Hon'ble NGT carried out the site inspection and noted that the Dolphin Beach Resort, Oasis Bar and Restaurant - Robert Fernandes of Mandrem Village had carried out violation of 49 Sun beds and sheds on the beach,



Temporary Bamboo structure and Permanent G+1 structure of 12 rooms. In view of the Violation the GCZMA issued a Demolition Order bearing No \*GCZMA/N/NGTmatter/19-20/01/185 dated 02/05/2019.

8. That the Respondent No. 4 Dolphin Beach Resort and Oasis Bar and Restaurant by Robert Fernandes files a Petition before the Hon'ble High Court of Bombay at Goa along with the 'All Goa Private Property Shack/Hut Owners Association', through their president, Dharmesh Prabhudas Saglani v/s State of Goa, thr. The Chief Secretary and 4 ors. wherein the Hon'ble High Court of Bombay at Goa passed an Order dated 06/05/2019 granting stay in the matter, stating as follows:-*"Pending the hearing and final disposal of this Petition, to stay the effect and operation of the Orders of Demolition dated 02/05/2019 issued by the Respondent No.2 to various persons in Morjim, Mandrem and Agonda and direct the Respondent No.2 to refrain from taking any coercive steps without following the Principles*



*Of Natural Justice." (Enclosed copy of the Order dated 6/5/2019 and is marked as ANNEXURE 'A').*

9. That the Authority i.e. the Respondent No. 1 issued a Show Cause Notice bearing No.GCZMA/N/NGTmatter/19-20/01/586 dated 16/05/2019. The Appellant was heard in the matter by the Respondent Authority in various meetings.
10. That the Hon'ble High Court of Bombay at Goa vide common Order dated 28/06/2019 while disposing all the matters filed against demolition Orders passed by Goa Coastal Zone Management Authority (GCZMA) against shack/huts/cottages interalia directed as follows: *"The petitions are accordingly disposed of by reserving liberty to the petitioners to make written representations to the respondent within a period of two weeks from today. Respondent No.1 shall pass final Orders on the Show Cause Notices after considering such representations. It is also agreed by the respondents that, in the event, the orders to be passed on the Show Cause Notices are adverse to the petitioners; they shall not be enforced for a*



*period of 15 days from the communication of the Orders.*

*The statements of all parties are accepted and the petitions are disposed of in the above Terms”.*

11. That the Authority in its 207<sup>th</sup> GCZMA meeting held on 13/07/2019 decided that: *“The Authority was of the opinion that this is a continuous process and merely because the Member Secretary/Chairman has been changed the decision which has been already taken during past meetings on the very same subject matter would not get changed and hence fresh personal hearings are not necessitated. Further the Authority noted that the respondent (before the Authority) has preferred not to file any representation pursuant to Order dated 28/06/2019 passed by the Hon’ble High Court of Bombay at Goa. The Authority observed that respondent has mischievously and that too without the approval/NOC of the GCZMA placed 49 Sun beds & sheds on beach Temporary Bamboo structure & Permanent G+1 structure; 12 rooms; which is in violation of the NGT Pune (WZ) Order dated*



02/11/2017 and hence he should remove all illegal structures and pay a gross penalty of Rs.1,00000/- i.e. he should pay penalty of Rs. 100000/-each for violation with regards to sunbeds, high intensity lights and high volume speakers respectively.

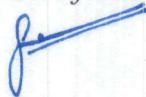


12. That the Respondent No. 1 filed a second demolition order bearing No. GCZMA/N/NGTmatter/19-20/01/1084 dated 15/07/2019.
13. That Dolphin beach Resort & Oasis Bar & Restaurant - Robert Fernandes (Respondent No.4) approached the Hon'ble National Green Tribunal in Appeal No. 85 /2019; this Hon'ble Authority was pleased to pass an order on 17/10/2019 thereby directing as under,  
 ".....The appeal is thus allowed, granting liberty to the appellant to file additional representations, if any, within a period of one week. The GGZMA shall hear and dispose of the matter within a period of eight weeks thereafter. Consequently, the

*impugned order is set aside". (Enclosed copy of the order in Appeal No. 85 /2019 and is marked as ANNEXURE B).*

14. That the Authority received various representations which were placed for final decision after affording hearings in the matter and considering documents placed on record by the parties / violators.

15. That the Authority after perusing the representation and documents and after hearing the parties passed an Order in its 217<sup>th</sup> GCZMA Meeting thereby deciding that, *"The Authority perused the documents and objections raised by respondent examined the same in context of the violations reported by the Three Member Committee constituted by the Hon'ble NGT. Nowhere in the permissions are produced which are granted by statutory Authorities has given him the authorisation to establish a temporary bamboo structures and to place sunbeds and sheds on the beach. In so far as G+ 1 structure with 12 rooms the plans annexed to the permissions / occupancy certificates*



do not synchronise with the violations recorded and existing on loco because 12 rooms structure is not figuring in these permissions. The violations that have been done by the respondent is much after 1991 which are against the permission so granted by the Statutory Authorities. The authority thus deemed it fit to confirm the SCN by issuing directions to demolish the illegal structure and also impose penalty of Rs. 100000/-”.

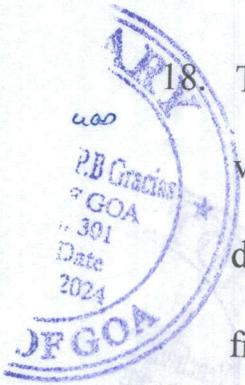


16. That the Authority noted that the Respondent No. 4 Dolphin Beach Resort; Oasis Bar and Restaurant - Robert Fernandes has paid the Penalty of Rs. 10,000/- on 09/03/2020. (Enclosed copy of the Receipt and is marked as ANNEXURE C).
17. That the Talathi of Mandrem vide letter No. Tal/Man/GCZMA/2020 dated 18/09/2020 has addressed the letter to Mamlatdar of Pernem thereby stating that “Dolphin Beach Resort; Oasis Bar & Restaurant Robert Fernandes— has complied with the above order and has

demolished the structure". (Enclosed copy of the Letter from the Talathi and is marked as ANNEXURE D).

18. That the Mamlatdar of Pernem Taluka, Pernem Goa has vide his letter No. MAM/PER/A.K/GCZMA/2020/1403 dated 25/09/2020 has stated that a report was called for from the Talathi of Morjim and Mandrem and as per Talathi's report it is stated that the Respondent No. 4 Dolphin Beach Resort; Oasis Bar and Restaurant - Robert Fernandes has demolished and paid the penalty. (Enclosed copy of the Letter from the Mamlatdar of Pernem Taluka and is marked as ANNEXURE E).

19. That the Deputy Collector & SDM Pernem-Sub Division Pernem has vide his letter DCP/CRZ/Demolition-matter/2020 dated 30/09/2020 and inwards in the Office of the GCZMA on 30/09/2020 has submitted a Compliance of the order of demolition passed by the GCZMA, wherein at point 2 of the letter dated 30/09/2020 it is clearly stated that, Dolphin Beach Resort; Oasis Bar



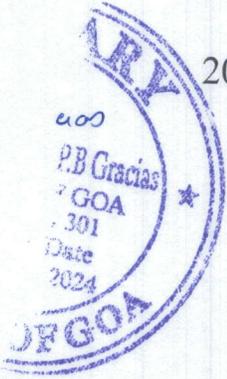
and Restaurant - Robert Fernandes of Mandrem Village has demolished and paid the penalty. (Enclosed copy of the Letter from the Deputy Collector & SDM Pernem-Sub Division Pernem and is marked as ANNEXURE F).

20. That in view of the compliance given by the Deputy Collector & SDM Pernem-Sub Division Pernem the matter stood complied.

21. That the Respondent No. 1 states that if there are fresh violations visible on site it amounts to a fresh Site Inspection to be conducted and a fresh notice to be issued and subsequently necessary directions be issued.

22. It is therefore prayed that:

- (i) The issue with regards to the three demolition Orders dated 02/05/2019; 15/07/2019 and 10/02/2020 stands disposed off as per the report of the Deputy Collector & SDM Pernem-Sub Division Pernem.





The Petition be dismissed as complied with.

*28/02/2023*

DR. GEETA S. NAGVENKAR  
MEMBER SECRETARY  
GOA COASTAL ZONE MANAGEMENT AUTHORITY  
Member Secretary GCZMA  
DEPONENT

**VERIFICATION**

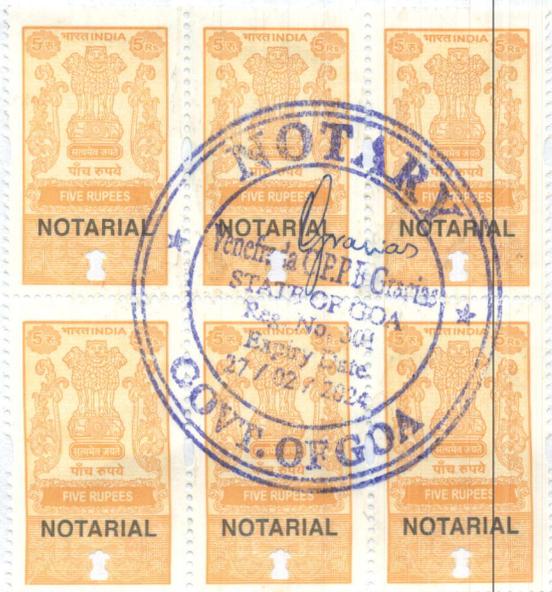
Verified at Panaji on 28<sup>th</sup> day of February 2023 that the contents of Paragraphs 1 to 21 of the above Affidavit are true and correct to the best of my knowledge and belief and the contents there in are based on the information derived from the Office Records and No Part hereinabove is false, nor any facts concealed or misrepresented therein.

*28/02/2023*

DR. GEETA S. NAGVENKAR  
MEMBER SECRETARY  
GOA COASTAL ZONE MANAGEMENT AUTHORITY  
Member Secretary GCZMA  
DEPONENT.

Executed before me  
At Panjim Tiwadi - Goa  
Reg. No. 052/02/2023/P  
Dated: 28/02/2023

*Gracias*  
Venefrada C.P.P.B Gracias  
Advocate & Notary Goa State



**IN THE HIGH COURT OF BOMBAY AT GOA**

STAMP NUMBER MAIN NO. 1871 OF 2019

ALL GOA PRIVATE PROPERTY SHACK/  
HUT OWNERS ASSOCIATION, THR. ITS  
PRES., DHARMESH PRABHUDAS  
SAGLANI.,

... Petitioner

Versus

STATE OF GOA, THR. THE CHIEF  
SECRETARY AND 4 ORS.,

... Respondents

Mr. J. A. Lobo, Advocate for the Petitioner.  
Mr. V. Sardesai, Additional Govt. Advocate for the  
Respondents.

Coram:- P. D. NAIK, J.

Date:- 6th May 2019

P.C.:

Heard the learned Counsel for the Petitioner Mr. J.A. Lobo and Mr. Sardesai, learned Additional Govt. Advocate.

2. The learned Additional Govt. Advocate submits that the issues involved in this matter arise in several other matters and the learned Advocate General would be addressing the Court in all the matters. Hence, the matter be placed after summer vacation.

3. The learned Counsel for the Petitioner submitted that the petitioner is an Association known as "All Goa Private Property

Shack/Hut Owners Association" in the State of Goa. It is submitted that the action is initiated in accordance with the impugned order dated 2nd May, 2019, which was served upon the respective parties on 4th May, 2019. The said order seeks to demolish the structures. It is submitted that no show cause notice was issued to the parties, nor any hearing was conducted by the Authorities, which amounts to violation of the principles of natural justice.

4. Considering the urgency in the matter and in view of the demolition order dated 2nd May, 2019, the matter was placed before the Vacation Court.

5. In the circumstances, interim protection is granted to the members of the Petitioner in terms of prayer clause (c) till the next date. Prayer (c) reads as under :

"Pending the hearing and final disposal of this Petition, to stay the effect and operation of the Orders of Demolition dated 02/05/2019 issued by the Respondent No.2 to various persons in Morjim, Mandrem and Agonda and direct the Respondent no.2 to refrain from taking any coercive steps without following the

principles of natural justice."

6. In view of the above, stand over to 10th June, 2019. Issue notice to the respondents. Learned AGA waives notice on behalf of the respondents.

7. Learned AGA to communicate the present order to the concerned Authorities. Parties to act on duly authenticated copy of this order.

P. D. NAIK, J.

ssm.

Item Nos. 10-42

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
(Through Video Conferencing)**

Appeal No. 69/2019 (WZ)  
WITH  
Appeal No. 70/2019 (WZ)  
WITH  
Appeal No. 71/2019 (WZ)  
WITH  
Appeal No. 72/2019 (WZ)  
WITH  
Appeal No. 73/2019 (WZ)  
WITH  
Appeal No. 74/2019 (WZ)  
WITH  
Appeal No. 75/2019 (WZ)  
WITH  
Appeal No. 76/2019 (WZ)  
WITH  
Appeal No. 77/2019 (WZ)  
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Appeal No. 78/2019 (WZ)  
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Appeal No. 79/2019 (WZ)  
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Appeal No. 89/2019 (WZ)  
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Appeal No. 90/2019 (WZ)  
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Appeal No. 91/2019 (WZ)  
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 Appeal No. 95/2019 (WZ)  
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 Appeal No. 96/2019 (WZ)  
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 Appeal No. 97/2019 (WZ)  
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 Appeal No. 98/2019 (WZ)  
 WITH  
 Appeal No. 99/2019 (WZ)  
 WITH  
 Appeal No. 100/2019 (WZ)  
 WITH  
 Appeal No. 101/2019 (WZ)

Rishal Sawhney

Appellant

Versus

Goa Coastal Zone Management Authority & Anr.

Respondent(s)

WITH

Albino Madeira

Appellant

Versus

Goa Coastal Zone Management Authority & Anr.

Respondent(s)

WITH

Mayank Dube

Appellant

Versus

Goa Coastal Zone Management Authority & Anr.

Respondent(s)

WITH

Sandesh Korgaonkar

Appellant

Versus

Goa Coastal Zone Management Authority & Anr.

Respondent(s)

WITH		
Victor Dias		Appellant
	Versus	
Goa Coastal Zone Management Authority & Anr.		Respondent(s)
WITH		
Jose Gregory D'Souza		Appellant
	Versus	
Goa Coastal Zone Management Authority & Anr.		Respondent(s)
WITH		
Raghoba Shetgaonkar		Appellant
	Versus	
Goa Coastal Zone Management Authority & Anr.		Respondent(s)
WITH		
Casiano Edy D'Souza		Appellant
	Versus	
Goa Coastal Zone Management Authority & Anr.		Respondent(s)
WITH		
Dinesh Kumar		Appellant
	Versus	
Goa Coastal Zone Management Authority & Anr.		Respondent(s)
WITH		
Ladu Shetgaonkar		Appellant
	Versus	
Goa Coastal Zone Management Authority & Anr.		Respondent(s)
WITH		

Gopal Shetgaonkar		Appellant
	Versus	
Goa Coastal Zone Management Authority & Anr.		Respondent(s)
WITH		
Antony Lobo		Appellant
	Versus	
Goa Coastal Zone Management Authority & Anr.		Respondent(s)
WITH		
Sandeep Shirodkar		Appellant
	Versus	
Goa Coastal Zone Management Authority & Anr.		Respondent(s)
WITH		
Sandeep Shetgaonkar		Appellant
	Versus	
Goa Coastal Zone Management Authority & Anr.		Respondent(s)
WITH		
Albert D'Souza		Appellant
	Versus	
Goa Coastal Zone Management Authority & Anr.		Respondent(s)
WITH		
Viraj Harmalkar		Appellant
	Versus	
Goa Coastal Zone Management Authority & Anr.		Respondent(s)
WITH		

Robert Paulu Fernandes	Appellant
Versus	
Goa Coastal Zone Management Authority & Anr.	Respondent(s)
WITH	
Viraj Harmalkar	Appellant
Versus	
Goa Coastal Zone Management Authority & Anr.	Respondent(s)
WITH	
Mukund Gad	Appellant
Versus	
Goa Coastal Zone Management Authority & Anr.	Respondent(s)
WITH	
Umesh Shetgaonkar	Appellant
Versus	
Goa Coastal Zone Management Authority & Anr.	Respondent(s)
WITH	
Ratnakar Shetgaonkar	Appellant
Versus	
Goa Coastal Zone Management Authority & Anr.	Respondent(s)
WITH	
Lezri Daniel D'Souza	Appellant
Versus	
Goa Coastal Zone Management Authority & Anr.	Respondent(s)
WITH	

Girija Shiva Shetgaonkar	Appellant
Versus	
Goa Coastal Zone Management Authority & Anr. WITH Dennis Britto	Respondent(s)  Appellant
Versus	
Goa Coastal Zone Management Authority & Anr. WITH Lakhan Kharbe	Respondent(s)  Appellant
Versus	
Goa Coastal Zone Management Authority & Anr. WITH Shri Agnelo D'Souza	Respondent(s)  Appellant
Versus	
Goa Coastal Zone Management Authority & Anr. WITH Sanjay Kargaonkar	Respondent(s)  Appellant
Versus	
Goa Coastal Zone Management Authority & Anr. WITH Sanjay Kargaonkar	Respondent(s)  Appellant
Versus	
Goa Coastal Zone Management Authority & Anr. WITH	Respondent(s)

Patrick Brito

Appellant

Versus

Goa Coastal Zone Management Authority &amp; Anr.

Respondent(s)

WITH

Xavier Britto &amp; Ors.

Appellant(s)

Versus

Goa Coastal Zone Management Authority &amp; Anr.

Respondent(s)

WITH

Vinayak Harmalkar

Appellant

Versus

Goa Coastal Zone Management Authority &amp; Anr.

Respondent(s)

WITH

Dattaraj Sawant

Appellant

Versus

Goa Coastal Zone Management Authority &amp; Anr.

Respondent(s)

WITH

Caridad G. D'Souza

Appellant

Versus

Goa Coastal Zone Management Authority &amp; Anr.

Respondent(s)

Date of hearing: 17.10.2019

**CORAM : HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER  
 HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
 HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s):

Mr. J.A. Lobo and Mr. Shankar Swaminathan, Advocates in Appeal nos. 76/2019, 80/2019, 81/2019, 83/2019, 99/2019 and 100/2019.  
 Mr. Jitendra P. Supekar and Mr. Shivshankar Swaminathan, Advocates in

Appeal nos. 70/2019 to 74/2019, 94/2019 and 98/2019.

Mr. Abhijit Gosavi, Mr. Amay Phalke, Mr. Athnain Naik, Mr. Shivshankar Swaminathan, Mr. Gajendra Singh Negi and Mr. Ivo D'Costa, Advocates in Appeal Nos. 75/2019, 77/2019 to 79/2019, 81/2019, 84/2019 to 88/2019, 92/2019, 93/2019, 95/2019 to 97/2019, 90/2019 and 101/2019.

For Respondent (s): Ms. Fawia M. Mesquite, Advocate for GCZMA.

### ORDER

1. These Appeals are taken up together as common questions arise having regard to the fact that the Appeals are directed against identical orders passed by the Goa Coastal Zone Management Authority (GCZMA).
2. The learned counsel for the Applicants submit that the facts and circumstances obtaining in the present case are identical to the ones in Appeal Nos. 58/2019 (WZ) to 64/2019 (WZ) which was taken up by the Tribunal on 17.09.2019 and were allowed by a common order granting liberty to the Appellant to file additional representations, if any, before the GCZMA within a period of one week from the date of the order.
3. Ms. Fawia M. Mesquite, learned counsel for the GCZMA does not dispute the position.
4. In view of this, order dated 17.09.2019 passed in Appeal Nos. 58/2019 (WZ) to 64/2019 (WZ) shall apply in full force to the present case also. For convenience order is reproduced below:

1. *The only grievance in this batch of Appeals is that the GCZMA while passing the impugned order did not grant them an opportunity of personal hearing after the case was referred to the authority by the Bombay High Court of Goa vide order dated 28.06.2019 while disposing off a batch of writ petitions challenging the earlier order of GCZMA.*
  2. *We are satisfied that the matter should be heard by the GCZMA as the impugned order does not appear to be in the spirit of the order date 08.06.2019 of the Bombay High Court at Goa by which liberty was granted to the petitioner to make written representation to the authority and the authority was directed to pass final orders after considering such representation. It also directs that in the event the orders of show cause were adverse to the appellant, such order shall not be enforced for a period of 15 days from the communication of the order. This in our view would inherently include an opportunity of hearing.*
  3. *The appeal is thus allowed, granting liberty to the appellant to file additional representations, if any, within a period of one week from hence. The GCZMA shall hear and dispose of the matter within a period of eight weeks thereafter. Consequently, the impugned order is set aside.*
  4. *These appeals stand disposed off in terms of the above with no order as to costs."*
5. The Appeals stand disposed off in terms of the above directions with no order as to costs.
  6. Let the Appellants appear before the GCZMA on 19.11.2019 at 03:00 PM as suggested by the learned counsel of the GCZMA.

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

17<sup>th</sup> October, 2019  
Appeals No. 69/2019-101/2019(WZ)  
avt

FORM  
Sec Rule 22(i)  
RECEIPT

ORIGINAL  
4.A.B.3

No. 38

Received from Dolphin Beach Resort Oaris & East 09/03/2020  
with letter No. Mandrem - Goa.

Dated 09/03/2020 the sum of ₹ 1,00,000/-

(Rupees One Lakh only) in cash/by  
cheque/by Bank draft on account of simlimg fees in

payment of penalty-charges ref no - CRZMA/N/  
NGT matter/19-20/01/2413 dt - 10/02/2020

DD - 000378

100000/-



Mandrem	mandrem
4659	
18/09/2020	

No. TAL/MAN/GCZMA/2020,  
Office of the Talathi of  
Mandrem, Pernem, Goa.  
Date :- 02/09/2020.  
18

To,  
The Mamlatdar of Pernem,  
Pernem, Goa.

Sub. :- Compliance to order of demolition passed by GCZMA

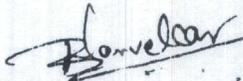
Ref. no. :- 1) GCZMA/N/NGT-Matter/19-20/01/489 dated :- 20/08/2020.  
2) DCP/GCZMA/2020/1904 dt 15/9/2020

Sir,

With reference to the above mention subject, as per my site inspection on 28/08/2020, it is seen that as per the demolition order passed by the GCZMA in pursuant to the direction issued by the Hon'ble NGT, I am submitting my report as below for the Mandrem village :-

1. Dolphin Beach Resort Oasis Bar & Restaurant Robert Fernandes- Has complied with the above order and has demolished the structure.
2. La-Plage Restaurant and Shiva Cottage through Girija Shetgaonkat/Sandesh- Has complied with the above order and has demolished the structure, and above health etc. papers has hand over to you (copy enclosed) dt 18/9/2020.

This is for your kind information.

  
TALATHI OF MANDREM

# GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Science, Technology and Environment (Govt. of Goa)  
1<sup>st</sup> floor, Pt. Deendayal Upadhyay Bhavan, Pundalik Nagar, Alto,  
Porvorim, Bardez- Goa-403 521

www.czma.goa.gov.in

Ref. No. GCZMA/N/NGT-Matter/19-20/01/489 Date: 20/08/2020

To,  
The Dy. Collector and SDO,  
Pernem, Goa.

Ref: in Continuation to our earlier letter GCZMA/N/NGT-Matter/19-20/01/457  
dated 11/08/2020

SUB: Compliance to orders of demolition passed by GCZMA

Sir,

Pursuant to the orders passed by the Hon'ble NGT in the Goa Paryavaran matter a number of orders for demolition were passed by us and they were supposed to be executed through the Collector of North Goa. Many of them had obtained stay orders through the NGT itself which had called upon the Authority to give a fresh opportunity of hearing. During the course of the hearing which was held on 04/12/2019, the below mentioned persons have stated that they have complied with the demolition.

Sr. No.	Name of Violators	Village	Penalty
1.	Sea Green Beach Shack through its owner Sanjay Korgaonkar 9881458170	Morjim	1 lakh - paid
2.	Dolphin beach Resort Oasis Bar & Restaurant Robert Fernandes	Mandrem	1 lakh
3.	La-Plage Restaurant and Shiva Cottage through Girija Shiva Shetgaonkar/Sandesh	Mandrem	1 lakh

You are required to verify whether the offending structures of the above ~~to~~ persons have been removed by them and whether they have paid the penalty which was levied by us.

A compliance report may please be sent to us within a period of 5 days along with pictorial evidence.

Yours faithfully,

G/F.

JOHNSON BÉDY FERNANDES  
Member Secretary, GCZMA.

RECEIVED  
21/8/2020

Entry Clerk

Office Of The Dy. Collector  
Pernem - Goa

3963

29/9/2020



OFFICE OF THE MAMLATDAR AND EXECUTIVE  
MAGISTRATE OF PERNEM TALUKA, PERNEM-GOA.

Government Office Complex, Pernem-Goa.

Ph. No.: 2201223/2201411 Fax No. 2201223 Email :- [mam-pernem.goa@nic.in](mailto:mam-pernem.goa@nic.in)

No: -MAM/PER/A.K/GCZMA/2020/1403

Dated:- 25/09/2020

To,  
The Deputy Collector & SDO  
Pernem Sub Division  
Pernem Goa.

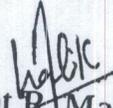
Sub:- Compliance to order of demolition passed by GCZMA  
Ref.:- No. DCP/GCZMA/2020/1904 dated 15/09/2020

Sir,

With reference to above cited subject, it is to inform that report has been called from the Talathi of Morjim & Mandrem Saza. The said Talathis reported that the below mentioned person has demolished the structure at Morjim and Mandrem village. (Copy of Talathis report alongwith Photographs and Receipts enclosed for ready reference)

Sr No.	Name of the applicant	Village	Remark
1	Sea Green Beach shack through its owner Sanjay Korgaonkar	Morjim	Demolished and penalty paid
2	Dolphin beach Resort Oasis Bar 7 Restaurant Robert Fernandes	Mandrem	Demolished and penalty paid
3	I.a-Plage Restaurant and Shiva Cottage through Girija Shiva Shetgaonkar/Sandes	Mandrem	Demolished and penalty paid

Yours faithfully,

  
(Anant R. Malik)  
Mamlatdar of Pernem Taluka  
Pernem-Goa

Encl: As above

*Handwritten notes:*  
He  
Pernem  
GCZMA  
2

Inward No. 1267

Date: 30/09/2020

NGT MATTER

**MOST URGENT**

No. DCP/CRZ/Demolition Matter/2020/

Office of the Dy. Collector & SDO,  
Pernem Taluka  
Pernem - Goa.

Date:- 30.09.2020

To,  
The Member Secretary,  
Goa Coastal Zone Management Authority,  
1<sup>st</sup> floor, Pt. Deendayal Upadhyay Bhavan,  
Pundalik Nagar,  
Alto Porvorim-Goa.

Handwritten signature  
Add Vencr  
5/11/20  
The

**Sub:-Compliance of order of demolition passed by GCZMA.**

Sir,

With reference to the above cited subject, as per the direction issued by your good office, find enclosed herewith the report alongwith enclosures as listed below:-

Sr. No.	Name of the violator	Village	Status
1	Sea Green Beach Shack through its owner Sanjay Korgaonkar	Morjim	Demolished and penalty paid.
2	Dolphin beach Resort Oasis Bar & Restaurant Robert Fernandes	Mandrem	Demolished and penalty paid.
3	La-Plage Restaurant and Shiva Cottage through Girija Shiva Shetgaonkar/ Sandes	Mandrem	Demolished and penalty paid.

Yours faithfully,

(Ravishankar Nipanikar)  
Deputy Collector & SDM,  
Pernem-Sub Division,  
Pernem-Goa.

Encl: as above.